

8. विद्यमान एककों के उत्पादन पर कड़ी निगरानी रखी जा रही है ताकि क्षमता का बेहतर उपयोग करने का सुनिश्चय किया जा सके ।

9. उत्पादन में वृद्धि करने के लिए प्रिकेल्सिनेटर प्रौद्योगिकी का आयात करने की अनुमति दे दी गई है ।

10. चल रही परियोजनाओं के निर्माण में शीघ्रता की जा रही है ।

11. सरकार ने स्लैग का उपयोग करने के लिए इस्पात संयंत्रों पर ग्रथवा उनके समीप सीमेंट संयंत्र स्थापित करने के लिए प्रोत्साहन देने का भी निर्णय किया है ।

12. सरकार ने बड़ी संख्या में छोटे सीमेंट संयंत्र लगाने की प्रोत्साहन देने का भी निर्णय किया है ।

Grant to Orissa State for Integrated Tribal Development Programme

127. SHRI MANMOHAN TUDU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what was the total grant sanctioned by the Union Government for Integrated Tribal Development Programme to Orissa State during the financial year 1978-79;

(b) the total amount spent by the Orissa Government; and

(c) the unspent money refunded to the Union Government and the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) Rs. 982 lakhs were released to the Government of Orissa as Special Central Assistance during 1978-79 for the Integrated Tribal Development Projects.

(b) The expenditure figures for the year 1978-79 have not been received from the State Government.

(c) Does not arise.

विदेशी बैंकों में खातों का पता लगाने हेतु प्रतिनियुक्त दल का प्रतिवेदन

128. श्री रामायण राय : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या जनता सरकार के गठन के बाद विश्व के बड़े बैंकों में प्रधान मंत्री तथा कुछ व्यक्तियों के खातों में जमा राशियों का पता लगाने के लिए कोई दल प्रतिनियुक्त किया गया था ;

(ख) यदि हां, तो क्या उक्त दल ने अपना प्रतिवेदन प्रस्तुत कर दिया है ; और

(ग) यदि हां, तो तत्संबंधी बातें क्या हैं और क्या सरकार का विचार उसकी प्रति सभा पटल पर रखने का है ?

गृह मंत्रालय तथा संसदीय कार्य विभाग में राज्य मंत्री (श्री पी० वेंकटमुथय्या) :

(क) जनता सरकार के गठन के बाद, केन्द्रीय अन्वेषण व्यूरो का कोई भी दल ग्रथवा अधिकारी विदेशी बैंकों में वर्तमान प्रधान मंत्री के खातों में कथित जमा राशियों का पता लगाने के लिए विदेशों में प्रतिनियुक्त नहीं किया गया था । किन्तु, भारत से चीनी का निर्यात करने के लिए, राज्य व्यापार निगम (एस० टी० सी०) द्वारा 1975 में एक स्विम फर्म के साथ किए गए कुछ चीनी के सौदों पर हस्ताक्षर करने के संबंध में, केन्द्रीय अन्वेषण व्यूरो द्वारा राज्य व्यापार निगम के कुछ अधिकारियों तथा अन्यो के विरुद्ध दर्ज किए गए एक आपराधिक मामले की जांच के संबंध में, केन्द्रीय अन्वेषण व्यूरो के एक अधिकारी को दिसम्बर, 1977 तथा मार्च, 1978 के बीच स्विटजरलैण्ड भेजा गया था ।

(ख) केन्द्रीय अन्वेषण व्यूरो द्वारा उक्त मामले की अभी जांच की जा रही है और उन्होंने कोई रिपोर्ट प्रस्तुत नहीं की है ।

(ग) प्रश्न नहीं उठता ।

Subsidy to the Weavers Cooperative Societies, Bihar

129. SHRI SHAFI QULLAH ANSARI: Will the Minister of INDUSTRY be pleased to state:

(a) the amount on account of subsidy Government still owes to the weavers cooperative societies of Bihar;

(b) whether a sum of rupees seven lakh was allocated in 1978 under the head subsidy to the weavers societies

of Bihar of which a sum of Rs. 1.65 lakh had been released for the weavers societies of Madhubani district but the same has not been disbursed so far due to the tussles going on among the office bearers of the societies, district, Auditor and other members whereas payments to the societies of other district have already been made;

(c) whether, despite repeated reminders to the senior officials, no action has been taken in this regard and as a result, the societies will have to be paid an additional amount of about rupees fifty thousand by way of interest; and

(d) if so, when payment is likely to be made to the societies?

THE MINISTER OF FINANCE AND INDUSTRY (SHRI R. VENKATARAMAN): (a) to (d). The Central Government does not pay any subsidy to the Weavers Cooperative Societies directly. The Central Govt. declares special rebate and re-imburses its share to State Governments, which make the payment to weavers societies. In case of Bihar no claims on account of payment of Central share of rebate are pending with the Central Government.

The Bihar Government has been requested to forward information in respect of the rebate it owes to the weavers cooperative societies in Madhubani District.

Cases Filed in Special Court

130. SHRI JYOTIRMOY BOSU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the particulars of the civil and criminal cases filed in the Special Court against Shrimati Indira Gandhi and some others withdrawn or decided to the withdrawn; and

(b) the reasons of this withdrawal?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PARLIAMENTARY AF-

FAIRS (SHRI P. VENKATASUBBAIAH): (a) None of the cases filed in the Special Courts against Shrimati Indira Gandhi and some others has been withdrawn, nor has any decision been taken so far to withdraw the cases.

(b) Does not arise.

Criminal Cases Filed against Members of Seventh Lok Sabha and Ministers

131. SHRI JYOTIRMOY BOSU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the names of members of the Seventh Lok Sabha and the Central Ministers against whom criminal cases were filed or pending on various charges;

(b) the specific allegations against each;

(c) how far the cases have progressed; and

(d) what action, if any, is being taken to expedite the progress of the cases?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) to (d). The information asked for will cover cases handled not only by the Central Government agencies but also by agencies of the State Governments. As such, the same will have to be collected before it can be laid on the Table of the House.

Conviction of Members of New Lok Sabha

132. SHRI JYOTIRMOY BOSU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many members of the newly constituted Seventh Lok Sabha were convicted by the courts of law on various charges; and

(b) the specific charges against each?